

	BSP	DSP	RSP	BSL	IISCO	SAIL*(TOTAL)
August	Nil	25.2	34.1	51.9	34.7	145.9
September	Nil	24.8	41.1	77.6	19.5	163.0
October	Nil	22.3	55.5	81.9	30.6	190.3
November	Nil	10.1	29.8	92.4	17.4	149.7
December	Nil	11.9	25.0	123.2	23.7	183.8
January 1985	Nil	14.2	25.4	80.3	28.6	148.5
February	Nil	9.7	21.6	67.4	40.5	139.2
March	Nil	16.9	18.5	78.0	29.3	142.7
1984-85	Nil	382.0	350.0	881.0	318.5	1931.5

\*Abbreviations used for SAIL Steel Plants.

BSP — Bhilai Steel Plant.

DSP — Durgapur Steel Plant.

RSP — Rourkela Steel Plant.

BSL — Bokaro Steel Plant.

IISCO — Indian Iron and Steel Company.

**Loans Granted by Nationalised Banks in Orissa under Scheme for Educated Unemployed Persons**

4972. SHRI JAGANNATH PATNAIK: Will the Minister of FINANCE be pleased to state :

(a) the number of persons who have so far been granted loan of Rs. 25,000/- particularly educated unemployed without bank guarantee under the scheme meant for educated unemployed persons ;

(b) the details of such loans granted by the different nationalised banks in Orissa ; and

(c) to what extent the Orissa Gramin Bank has shown interest in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : (a) The Hon'ble Member is presumably referring to the Scheme for providing Self-employment to the Educated Unemployed Youths which was introduced in the year 1983. Under the Self-Employment Scheme, 2.42 lakh and 2.29 lakh beneficiaries were sanctioned loan by the banks during the years 1983-84 and 1984-85 respectively.

(b) As against the target of 8600 under the Self-employment Scheme, 6823 cases were sanctioned loans involving an amount of Rs. 13.69 crores by the banks in Orissa during 1983-84. For the year 1984-85 as against the target of 7,000 cases, 7,599 cases involving an amount of Rs. 17.04 crores were sanctioned loans by the banks in the same State.

(c) The entire target for a State is to be met by public sector banks and Regional Rural Banks are not given any target under Self-employment Scheme.

**Negligence in Charging Sales-Tax on Supply of Imported Liquor**

4973. SHRI RAMASHRAY PRASAD SINGH : Will the Minister of PARLIAMENTARY AFFAIRS AND TOURISM be pleased to state :

(a) whether it is a fact that due to the negligence of a former Manager, Duty Free Shop, Madras in not charging the sales-tax on the supply of imported liquor to private hoteliers in 1979-80, a penalty of about Rs. 9 lakhs has been levied on the India Tourism Development Corporation by the Sales-tax Authorities ;

(b) if so, the details of the case and whether any responsibility has been fixed and action taken against the erring officials ;

(c) if not, the reasons and justification thereof ; and

(d) the latest position in regard to the payment of penalty by India Tourism Development Corporation ?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND TOURISM (SHRI H.K.L. BHAGAT) : (a) to (d) Sales tax amounting to Rs. 5.08 lakhs was charged by the Sales Tax Authorities from ITDC on customs duty paid by the hoteliers on liquor purchased from ITDC's bonded warehouse at Madras for the year 1981-82. ITDC has disputed this assessment and filed an appeal to the Sales Tax Appellate Tribunal, Madras against the above order. The matter is sub-judice.

**Demurrage Charges on Goods Purchased from Foreign Countries by ITDC**

4974. SHRI RAMASHRAY PRASAD SINGH : Will the Ministry of PARLIAMENTARY AFFAIRS AND TOURISM be pleased to state :

(a) whether the goods purchased in large quantities from foreign countries for India Tourism Development Corporation's duty free shops are not got cleared within the stipulated time with the result the Corporation has to pay very heavy demurrages ;

(b) if so, the details in this regard ;

(c) the total amount paid orderwise/consignment-wise as demurrage charges by ITDC during the last three years and upto September, 1985 ;

(d) whether any responsibility to this effect has been fixed on any individual ; and

(e) the steps, if any, taken by the management for reducing the demurrage charges in future ?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND TOURISM (SHRI H.K.L. BHAGAT) : (a) to (e) No, Sir. While goods purchased from foreign countries are in general, cleared by ITDC within the stipulated time, marginal delays occur occasionally due to late receipt of documents/intimation, strike at the Port, receipt of consignments on different dates/flights under one invoice, etc. Demurrage charges are recovered from the clearing agents, if the loss occurs due to his negligence. ITDC has posted special staff at Madras and Bombay to ensure timely clearance of the goods

**Autonomous Authority for Export oriented Zones**

4975. SHRIMATI PATEL RAMABEN RAMJIBHAI MAVANI : Will the Minister of COMMERCE be pleased to state :

(a) whether his Ministry has Sought opinion of the State Governments on a draft bill providing for autonomous authority to export-oriented zones like Kandla and other places ;

(b) if so the major aspects of the proposed Bill ; and